Karnal in the years 1952-53 and 1953-54 and the income expected in the year 1954-55?

THE MINISTER FOR FOOD AND AGRICULTURE (SHRI A. P. JAIN): Rs. 2,63,372 and Rs. 3.05,928 in 1952-53 and 1953-54 respectively. In 1954-55 the revised estimate is Rs. 3,53,500.

STATEMENT REGARDING A MOTION TO REFER THE CONSTITU-TION (FOURTH AMENDMENT) BILL 1955. TO A JOINT COMMITTEE.

THE MINISTER IN THE MINISTRY OF LAW (SHRI H. V. PATASKAR): With your permission, Sir, I rise to inform this House that Governmenl propose to bring forward the Constitution (Fourth Amendment) Bill before this House on Thursday, the 17th March 1955, for its concurrence to a motion for the reference of the Bill to a Joint' Committee of the two Houses. The motion for reference is expected to be adopted by the Lok Sabha on the 15th March 1955. As the inclusion of this motion in the official list of business of this House for March will not be possible before 16th March, I am taking this opportunity of informing the House that the Bill be brought forward here one day after the motion for its reference to a Joint Committee has' been adopted in the Lok Sabha.

MR. CHAIRMAN: Shri B. C. Ghose has requested that the introduction of his Bill might be postponed. Accordingly Shri Kailash Bihari Lall's Bill will be introduced.

THE ORPHANAGES AND WIDOWS' HOMIg BILL, 1955

SHRI KAILASH BIHARI LALL (Bihar): I beg to move for leave to introduce a Bill to provide for the better control and supervision of orphanages and widows' homes in India.

MS. CHAIRMAN: The Question is:

"That leave be granted to introduce a Bill to provide for the better control and supervision of orphanages and widows' homes in India."

The motion was adopted.

SHJRI KAILASH BIHARI LALL: I introduce the Bill

MR. CHAIRMAN: Dr. Raghubir Sinh and Shri P. S. Rajagopal Naidu have requested that the consideration of their Bills be postponed to a later date. Therefore we take up Shri T. V. Kamalaswamy's Bill.

THE INDIAN TRADE UNIONS (AMENDMENT) BILL, 1954

SHRI T. V. KAMALASWAMY (Madras): Mr. Chairman, I rise to move:

"That the Bill to amend the Indian Trade Unions (Amendment) Act, 1947, be taken into consideration."

Sir, the Bill which I have just moved for the consideration of the House is a very simple one. This Bill seeks to bring into force from the 1st April 1955 the Indian Trade Unions (Amendment) Act of 1947. As the Statement of Objects and Reasons of this Bill shows, this Act was passed by the (Legis'ative) Constituent Assembly in November 1947. and the executive was given the power and duty to bring it into force by notification on a future date. Though eight years have now elapsed, notification is still to issue and the executive thwarted the desire and clearly expressed the will of the Legislature. amending Bill seeks to bring the Act into force by the only means now open to the Legislature, that is, by setting precise date for the commencement Ot this Act.